

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 905/MP/2025

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioners : Prerak Greentech Private Limited (PGPL) and Ors.

Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, PGPL
Shri Ashutosh Srivastava, Advocate, PGPL
Ms. Manu Tiwari, Advocate, PGPL
Shri Adarsh Singh, Advocate, PGPL
Ms. Urvi Bansal, Advocate, PGPL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Srishti Khindaria, Advocate, PGCIL & PBTCL
Ms. Himani Dutta, NLDC
Shri Ashok Rajan, NRLDC
Shri Alok Mishra, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Yadav, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Respondent/CTUIL, submitted that their reply was ready and sought liberty to file/upload it on the e-filing portal within the course of the day. Allowing this request, the Commission permitted the Respondent/CTUIL, to file its reply within a day with a copy to the Petitioners, who may file their rejoinders within two weeks thereafter.

2. The Petitioner is directed to file the following information, on an affidavit, within two weeks:

(a) Provide the information in respect of its projects as per table below:

S. No.	Generation Project	Project Capacity	LTA/ GNA Quantum	Date of Commercial Operation of project

- (b) Following information with respect to curtailment of power from the Petitioner's projects for which relief is being sought under the present Petition:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)

* Supporting documents may be furnished.

3. CTUIL is directed to submit, on an affidavit, within two weeks, the present status for effectiveness of the GNA granted to the Petitioner.
4. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)